

(a) whether the conditions prescribed by the Government at the time of giving approval to the private companies for starting independent T.V. Channels are being carried out properly;

(b) if so, whether the 'Programme for Adults' viewing is being telecast according to the prescribed conditions;

(c) if not, the reasons, therefor;

(d) whether protests are being made on this action by various social organisations; and

(e) if so, the steps taken/being taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) As per extant Government policy no private company or an individual is permitted to set up an independent T.V. Channel in the country.

(b) and (c). Do not arise.

(d) and (e). Government is aware of protests made in this regard but the programmes telecast on foreign satellite television channels do not come within the ambit of Indian laws as these are uplinked from abroad. Cable Operators in India are, however, required to ensure that the programmes telecast on such channels whose reception requires the use of a specialised gadget-decoder, conform to the provisions of the programme/advertisement code prescribed under the Cable Television Networks Rules, 1994.

[English]

Upgradation of Administration in Tribals/Scheduled Areas

3421. SHRI K. PRADHANI: Will the Minister of WELFARE be pleased to state:

(a) whether any award was given by the Tenth Finance Commission for the upgradation of administration in Tribal or Scheduled areas during 1995 to 2000; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) (a) and (b). The Finance Commission Division in the Ministry of Finance have intimated that the Tenth Finance Commission has not recommended any award as Upgradation grants for Upgradation of Administration in Tribals or Scheduled Areas of the States during 1995 to 2000.

[Translation]

Out of Orders Telephones in Jalandhar

3422. SHRI DARBARA SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether most of the telephones are out of order in Jalandhar and are not rectified after making complaints repeatedly;

(b) if so, the reasons therefor; and

(c) the action being taken by the Government for early rectification of these telephones?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir.

(b) and (c). Question does not arise in view of (a) above.

Monitoring of Flights

3423. SHRI SATYA DEO SINGH:
SHRI RAJKESHAR SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether very shortly satellite is likely to replace Radar for monitoring the flights in the country;

(b) if so, the details thereof; and

(c) the time by which satellite system is likely to be started for the purpose?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) No, Sir.

(b) and (c). Do not arise.

Financial assistance to Delhi State Civil Supplies Corporation

3424. SHRI JAI PRAKASH AGARWAL: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of Central assistance/grants provided to Delhi State Civil Supplies Corporation by the Union Government during each of the last three years;

(b) whether the above assistance has been properly utilised by the Delhi State Civil Supplies Corporation;

(c) if not, the reasons therefor; and